

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

WP (C) No. 1614/2023
CM No. 3818/2023
CM No. 3819/2023

Nahida Dar & Ors.

.....Applicant(s)/Petitioner(s)

Through :- Mr. Sanchit Verma, Advocate

v/s

UT of J & K and Others

.....Respondent(s)

Through :- Mr. F A Natnoo, Advocate

**CORAM: HON'BLE MR. JUSTICE ATUL SREEDHARAN, JUDGE
HON'BLE MR. JUSTICE JAVED IQBAL WANI, JUDGE**

ORDER
16.06.2023

The present petition has been filed against the interlocutory order dated 17.05.2022 passed by the Central Administrative Tribunal (CAT), Jammu Bench in OA No. 474/2022 in case titled "*Mamit Kumar vs. Health & Medical Education Department*".

This Court cannot interfere with the order impugned before this Court, which is still pending decision before the learned Tribunal.

Under the circumstances, **this petition is disposed of** along with connected application(s) if any, with the request to learned Tribunal to decide the main lis pending before it, as expeditiously as possible, along with other connected matters.

(Javed Iqbal Wani)
Judge

(Atul Sreedharan)
Judge

JAMMU
16.06.2023
Avish Kohli